

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 187 of 2024

A. Muthuvel
S/o. Ayalsamy
No.8/35, Mariamman Koil Street,
Chinna Valavadi, Udumalpet,
Tiruppur-642 132.

...Applicant

Vs

The Chairperson,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032 & ors.

...Respondents

INDEX

S.No	Description	Page No.
1.	REPORT FILED ON BEHALF OF THE RESPONDENTS - TAMIL NADU POLLUTION CONTROL BOARD	1 - 3



Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

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Vs

1. The Chairperson
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032.
2. The Member Secretary,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032.
3. The Joint Chief Environmental Engineer,
No.216, Thadagam Road,
Opp to GCT College,
Coimbatore - 641 013.
4. The District Environmental Engineer,
Tiruppur (North)
II Floor, Kumaran Commercial Complex,
Kumaran Road, Tiruppur-641 601.
5. Venkatachalam
S.Nos 536/1B1, 1B2 Veerapandi Village,
Tiruppur South Taluk,
Tiruppur-641 605.
6. Arunachalam
Proprietor "AJ KNITS"
S.Nos 536/181, 182, Veerapandi Village,
Tiruppur South Taluk,
Tiruppur-641 605.
7. N.S. Senthil Kumar
S/o N. N Sivasubramaniam
Partner "Sri Varshini Knit Process"
No: 1/100 B16, Royal Park, 2nd Street,
Karaipudur, Tiruppur-641605.

...Respondents.

S. Senthil Kumar
25/03/2025
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

REPORT FILED ON BEHALF OF THE RESPONDENTS
TAMIL NADU POLLUTION CONTROL BOARD

I, S. Malarvizhi, D/o. Thiru. Subburam, aged about 56 58 years, having my office at No.76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:

1. I submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this report on behalf of the Tamil Nadu Pollution Control Board and I am well acquainted with the facts of the case as per records available at our office.
2. It is respectfully submitted that the appellant has filed against the 5th and 6th respondent with an interim prayer to immediately stop the illegal operation of the wet processing unit under the name of AJ Knits and to appoint an Expert Committee and with a prayer to direct the respondents 2 to 4 for closure of 6th respondent unit AJ Knits which is illegally being operated and to levy environmental compensation for causing grave damage to the water bodies by releasing sludge, effluents and untreated by-products and for causing air pollution by releasing harmful gas.
3. It is respectfully submitted that the reply affidavit filed by the 1 to 4th respondents - Tamil Nadu Pollution Control Board on 06.09.2024 shall be taken as a part and parcel of this report.
4. It is respectfully submitted that on 23.10.2024, Hon'ble NGT, (SZ) passed an order as follows:

".....5) Now, it is given to understand that the unit was granted with the CTO on 14.08.2024 with usual conditions. However, the order of the consent does not speak about the earlier violations which resulted in closure or any penalty levied for their illegal operations.

6) To be noted is that the consent is a CTO Direct. Time and again, it is pointed out by this Tribunal that whenever the CTO Direct is issued, the TNPCB is directed to take note of the past violations and levy the environmental compensation before issuing the CTO Direct".

S. Malarvizhi
25/02/2025

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

5. It is respectfully submitted that based on the above said order the 3rd respondent JCEE, TNPCB, Coimbatore submits the report herein.
6. It is respectfully submitted that the environmental compensation for the illegal operation of the unit is calculated and accordingly the details of environmental compensation to be levied to the unit of M/s. AJ Knits, S.F. No.536/181, 536/182, Veerapandi Village, Tiruppur South Taluk, Tiruppur District is worked out by DEE, TNPCB, Tiruppur North (4th Respondent) as per CPCB methodology for assessing Environmental Compensation and the same was submitted to the Board office vide DEE's letter dated 22.11.2024.
7. It is respectfully submitted that the Board vide Proceeding dated 24.12.2024 has issued notice to the unit regarding levy of Environmental Compensation of Rs.9,37,500/- as per CPCB methodology for assessing Environmental Compensation.
8. It is respectfully submitted that based on the notice, the unit of M/s. AJ Knits, S.F. No.536/181, 536/182, Veerapandi Village, Tiruppur South Taluk, Tiruppur District has remitted a sum of Rs.9,37,500/- (Rupees Nine Lakhs Thirty Seven Thousand and Five Hundred only) vide Tamil Nadu Pollution Control Board, Chennai Receipt Voucher No.783 Dated 29.01.2025 as Environmental Compensation.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


 25/02/2025
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

VERIFICATION

I, S.Malarvizhi, D/o. Thiru. Subburam, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.


 25/02/2025
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
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**REPORT FILED ON BEHALF OF
THE 1ST TO 4TH RESPONDENTS
TAMIL NADU POLLUTION
CONTROL BOARD**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:26.03.2025.

Date of hearing on:02.04.2025

